(3) Shri L. S. Chandrakant, Deputy Educational Adviser, Ministry of Education and Scientific Research, Government of India.

(4) Shri B. N. Sastri, Chief Editor, Publications Directorate Council of Scientific and Industrial Research.

SHRI M. VALIULLA: Have they drawn up any programme?

Dr. MONO MOHAN DAS: We have not yet received any report from the Sub-Committee.

SHRI M. VALIULLA: Have they met? If so, how many times have they met?

DR. MONO MOHAN DAS: That information is not at my disposal at present.

DR. RAGHUBIR SINH: When was this Sub-Committee constituted?

DR. MONO MOHAN DAS: The Standing Committee had its meeting on June, 24th, 1957 and at that meeting they constituted this Sub-Committee.

ACTION AGAINST PAKISTANI NATIONALS FOR OFFENCES UNDER THE PASSPORT RULES

\*414. SHRI J. H. JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of Pakistani nationals against whom action has been taken for offences under the Passport Rules during 1956-57; and

(b) how many of them have so iar been (i) repatriated; and (ii) convicted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b). The information is being collected and will be laid on the Table of the House as soon as it is received.

SHRI J. H. JOSHI: May I know, Sir, whether it is a fact that if the Pakistanis come to India on account

of economic circumstances and if their families are here, the Government consider their cases favourably or rather leniently?

SHRI B. N. DATAR: There are certain cases where the Government follows the rule of allowing families to be reunited.

SHRI J. H. JOSHI: Are Government aware that Pakistani nationals use Diu, a Portuguese port on the Saurashtra coast either for going from or coming to India? If so, what steps have Government taken to stop that?

SHRI B. N. DATAR: Government have got sufficient powers under the amended Bills that were passed early this year and now it is possible for Government to evict those persons who stay here in an unauthorised fashion.

SHRI J. H. JOSHI: Has it come to the notice of Government that some of these Pakistani nationals indulge in smuggling business to the great loss of India, and if so, against how many such persons action has been taken?

SHRI B. N. DATAR: Whenever such instances come to the notice of Government, Government take proper action against such persons.

SHRI V. K. DHAGE: May I know, Sir, whether these people who are allowed to be reunited with their families in India, they remain Pakistani nationals afterwards also? Do they continue to be so?

SHRI B. N. DATAR: They would become Indian citizens if they are held eligible.

SHRI V. K. DHAGE: How many such people have been made eligible or have been taken as Indians?

SHRI B. N. DATAR: I have not got the figure, Sir.

## FIRE IN THE HIMACHAL PRADESH SECRETARIAT

\*415. SHRI MAHABIR PRASAD: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any report about the fire in